

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 1453
TO BE ANSWERED ON 10.02.2023

AMENDMENT IN DOWRY PROHIBITION ACT

1453. DR. M.P. ABDUSSAMAD SAMADANI:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Government have any plan to amend The Dowry Prohibition Act;
- (b) if so, the details thereof;
- (c) whether the Government has conducted any studies regarding the requirement for said amendment, if so, the details thereof; and
- (d) whether the Union Government has received any proposal from the State Government of Kerala on the issue and if so, the details thereof?

ANSWER

MINISTER OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SMRITI ZUBIN IRANI)

(a) to (c): Review of policies, programmes and legislations is a continuous process. Based on the recommendations/ suggestions/ learning outcomes, the Government takes appropriate measures to amend the laws from time to time. There is no proposal at present under consideration to amend the Dowry Prohibition Act, 1961.

(d): The Central Government has not received any such proposal from State Government of Kerala.
